

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 307 of 2020

IN THE MATTER OF:

Committee of Creditors of EMCO Ltd.

Through State Bank of India

...Appellant

Vs.

Mary Mody & Ors.

...Respondents

Present:

**For Appellant: Mr. Sanjeev Kumar and Mr. Anshul Sehgal,
Advocates.**

**For Respondents: Mr. Kumar Anurag Singh, Advocate for R-1.
Mr. Zain Khan, Advocate.**

ORDER

(Through Virtual Mode)

16.10.2020: Mr. Kumar Anurag Singh, the Learned Counsel appearing for the First Respondent prays for some more time to file Reply/Response and accordingly time is granted till 03.11.2020 to the First Respondent to file Reply/Response and the same is to be served to the Learned Counsel for the Appellant three days before the next date of hearing. 'Rejoinder', if any, is to be filed by the Appellant, the same shall also be filed by the Appellant before the next date of hearing.

The Registry is directed to list the matter on **09.11.2020**.

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

sr/kam